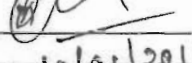


Statement of Immovable Property Return for the year 2012 (as on 01.01.2013)Service: ICLSName of Officer (in full): M. V. Chakravorty Designation: O.C. Korala. Date of Birth: 05/08/1960Ministry/Department/Office: M/o Coop. Affn Grade Pay Rs 8700/- Present Pay Rs. 41200/-

Name of district sub-division, Taluk and Village in which property is situated.	Name and details of property-housing, lands and other buildings.	Cost of construction/acquirement including land in case of house and year when purchased	Present Value	If not in own name state in whose name held and his/her relationship to the Government servant	How acquired-whether by purchase, lease, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual Income from the property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Taluka and Dist. Amravati Maharashtra	non-agricultural land at Sangli No. 16 Sai Nagar Amravati 1800 sq. feet.	Rs. 21,000/-	Rs 2 lakh approximately	own name	Purchased in 1993 from Shri Kishore Bhanubekar Amravati	-	A. see return for the year 1993
Ambikapur Taluka Dist. Akola Maharashtra	Agricultural Dry crop land 1.90 hectare	By inheritance	Rs. 5 lakh approximately	own name jointly with brother	By inheritance	-	A. see return for the year 2003
Nerul Navi Mumbai Maharashtra	one flat 1025 sq. feet S.B. area of Nerul Navi Mumbai	Rs. 15.25 lakh	Rs 10 lakh approximately	own name	Purchased in March, 2005 from Nandhi Enterprises, Nishi, Navi Mumbai.	-	A. see return for the year 2005.

Signature: 
Date: 10/01/2013

NOTES:

- 1) In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.